

5. This Circular is issued in exercise of the powers under clause (aa) of sub-section (1) of section 196 of the Insolvency and Bankruptcy Code, 2016. Yours sincerely, -Sd- **(Dr. Kokila Jayaram)** Deputy General Manager Tel: 011-2436 2832 Email: kokila.jaya

<i>Annexure</i>	Column1	Column2	Column3	Column4	Column5	Column6	Column7	Column8	Column9	Column10	Column11
Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (Amount in ₹)											
Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contra	Amount of claim	Amount of claim	Details in Annexure	Remarks, if any	
		No. of claims	Amount	No. of claims	Amount of claims admitted						
1	Secured financial creditors belonging to any class of creditors	1	48527081		48527081	0	0	0	1		
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2		
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	3		
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	4		
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	5		
6	Operational creditors (Employees)	0	0	0	0	0	0	0	6		
7	Operational creditors (Government Dues)	1	0	1	0	0	0	0	7		
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	0	0	0	0	0	0	8		
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9		
Total		4	48527081	1	48527081	0	0	0			

